

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, AT PUNE

APPEAL NO. 17 OF 2023

IN THE MATTER OF:

DHANLAXMI ORGO CHEM

...APPELLANT

VERSUS

GUJARAT POLLUTION CONTROL BOARD & ANR.

... RESPONDENTS

AFFIDAVIT OF BEHALF OF RESPONDENT No. 1 & 2 -
GUJARAT POLLUTION CONTROL BOARD

I, Ashok M Chauhan, adult, having my office at Paryavaran Bhavan, Section 10-A, Gandhinagar, Gujarat do hereby solemnly affirm and state on oath as under:

1. I am presently serving as Unit Head with the Gujarat Pollution Control Board – respondent no. 2 in the present application. I have read copy of the appeal filed by the appellant, pleadings of parties and the orders passed by this Hon'ble Tribunal on the appeal. I am conversant with the facts of the case having perused the record pertaining to the case available in my office. I am authorised to make the present affidavit on behalf of the State Pollution Control Board and am otherwise competent to swear the present affidavit.

2. I say that the appellant has filed the present appeal challenging the closure direction dated 21.03.2023 issued by the Gujarat Pollution Control Board calling upon the appellant to close down industrial operations with immediate effect and deposit an amount of Rs. 25,00,000/- as interim Environment Damage Compensation for causing harm to the



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environment by effluent discharge through an illegal pipeline. The appellant has prayed for grant of following principal reliefs:

- “2. To quash and set aside the impugned order dated 21-03-2023 passed by the Respondent GPCB against the Appellant Unit for closure of the operations of the Appellant Unit and asking the Appellant to deposit an interim environment compensation of Rs. 25,00,000/-;
3. Pending disposal of this appeal, to grant stay on the operation of the impugned order and allow the Appellant Unit to restart their operations;
4. Ad – interim ex – parte relief in terms of prayer clause 2 & 3;”

3. I say that the appellant herein is a small-scale industrial unit engaged in the process of manufacturing Organic Dyes and Dyes Intermediates and Inorganic Chemicals having their unit at Plot No. 328/01, Vaduchi Mata Road, Lunej – 388620 Tal. Khambhat, District Anand, Gujarat. The appellant is a habitual offender of environmental norms and the answering respondent has taken action against the appellant on various occasions in the past. Following is the list of notices and directions previously issued to the appellant:

- i. Direction dated 07.10.2011 under provisions of Water (Prevention and Control of Pollution) Act, 1974 applicable with immediate effect.
- ii. Closure Direction dated 11.01.2013 under provisions of Water (Prevention and Control of Pollution) Act, 1974 with effect after a period of 15 days.
- iii. Closure Direction dated 12.08.2013 under provisions of Water (Prevention and Control of Pollution) Act, 1974 applicable with immediate effect.
- iv. Closure Direction dated 10.02.2014 under provisions of Water (Prevention and Control of Pollution) Act, 1974 with effect after a period of 15 days.
- v. Closure Direction dated 20.09.2014 under provisions of Water (Prevention and Control of Pollution) Act, 1974 applicable with immediate effect.



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disclose that the sample of Hazardous Waste was excessively acidic in nature.

20.07.2022 The appellant reiterates its submissions made vide letter dated 12.07.2022 and assures compliance with CC&A norms.

18.08.2022 The answering respondent considering the test result reports issues a notice of direction dated 18.08.2022 to the appellant calling upon the unit to explain and file reply within 15 days to the said notice failing which the answering respondent would implement the direction of closure of industrial activity against the appellant.

20.08.2022 The appellant submits a response to the notice of direction dated 18.08.2022. The appellant reiterates its submissions and states to have rectified the identified defects.

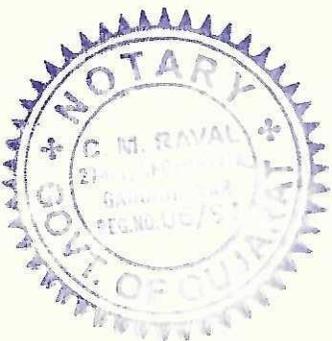
03.03.2023 The answering respondent receives compliant from Shri Ganshayambhai Bharwad and Shri Bharatbhai Bharvad regarding contamination of Vaduchi Mata lake's water and contamination of their agricultural field and damage to their respective crops due to wastewater leakage through illegal underground pipelines in the area where the unit of the appellant and various other industries are located.

A fresh site visit is carried out by the answering respondent to ensure compliance with environmental norms in the said area. However, the

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following defects which are reproduced herein below are found during the visit done by the officials of the answering respondent concerning the appellant unit:

- (i) "(i) Outside premises of Neptune Organic Chemical area illegal underground pipe line found from it 2Ph acidic waste water was found, a sample was collected for analysis. **While back tracing the pipe line from inside of your premises was seen.**
- (ii) At the time of visit packing of Sulpho V.S. was in progress.
- (iii) Currently from manufacture of Sulpho V.S. generated Spent Acid management information to be submitted whereas in your CC&A this Spent Acid is to be reused.
- (iv) At the time of visit inward-outward register & recording of CC TV was Not shown. Maintain Inward-Outward register & preserve last 30 days recording of CC TV & produce at the time of visit for verification.
- (v) Submit last 3 months production, water consumption, waste water generation, treatment & disposal, Haz. Waste generation, stock & disposal.
- (vi) Maintain log book of Spent Acid generation, stock & disposal.
- (vii) Il legal pipeline going outside your premises to be removed & submit photographs and videography to be submitted. Due to breakage of pipeline acidic soil to be collected & sent to TSDF." (emphasis added) (translated



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version)

It is submitted that the sample collected by the answering respondent near the illegal pipeline which could be back traced to the unit of the appellant was found to be highly acidic in nature causing environmental damage.

06.03.2023 The appellant submits a reply to the site visit report dated 03.03.2023. The appellant primarily states as follows:

(i) That the pipeline was disconnected in presence of officials of the answering respondent about two years back.

(ii) The appellant stated that the sample collected from the illegal pipeline whose origin was back traced to the premises of the appellant was not their pipeline.

(iii) The appellant stated the second sample of 7 Ph was a neutral sample and the same collected in presence of the officers of the answering respondent.

(iv) The appellant admitted to other non-compliance such as maintaining of inward/outward register, damage to CCTV wires, maintaining a log book of spent acid generation and consumption of stock and agreed to take corrective action.



15.03.2023

The lab test reports of the sample collected on 03.03.2023 by the answering respondent is published which shows that the sample collected from the illegal pipeline traceable to the unit of the

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appellant was highly toxic and acidic in nature having Ph of 2-4.

21.03.2023 The answering respondent considering the response of the appellant but not being satisfied with the same on the aspect of existence of an illegal pipeline originating at the premises of the appellant issues a Closure Notice dated 21.03.2023 to the appellant unit. By way of the said notice, the appellant unit is asked to stop industrial operations with immediate effect and an interim Environmental Damage Compensation of Rs. 25,00,000/- is levied on the appellant unit.

23.03.2023 The appellant unit reiterates its contentions stating that the illegal pipeline in question was removed two years back and that the sample having 2-4Ph was not relatable to his unit.

4. I say that the present appeal was thereafter listed before this Hon'ble Court on 27.04.2023 for admission. I say that this Hon'ble Tribunal after hearing submissions of both the parties by its order dated 27.04.2023 has observed as follows:

"1. This appeal has been filed against the order dated 21.03.2023 passed by respondent No.1 – Gujarat Pollution Control Board (GPCB) whereby the industrial unit of the appellant is directed to be closed with immediate effect and interim environmental compensation of Rs.25,00,000/- has been ordered to be deposited for current illegal effluent discharge through illegal pipeline into the environment.

2. The grounds which have been set up in this appeal are that respondent No.1 – GPCB, in the notice itself, has stated that the appellant might have damaged the surrounding environment. Therefore, respondent No.1 – GPCB itself was not certain that the



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violation happened from the industry of the appellant. The other ground set up is that second sample of 7.0 Ph was collected both by the appellant as well as the officers of the respondent from outlet pipeline near the appellant's gate which was got analyzed through a neutral laboratory which confirmed 7.0 Ph and low COD. The report of the second sample is neither declared nor mentioned anywhere by the GPCB. Further ground set up is that impugned order lacks disclosure of material on the basis of which the environmental compensation has been levied. It only refers to the order of NGT passed in O.A. No.95/2018 and not on the methodology laid down by the CPCB. It is, however, not made clear by the appellant as to which methodology it is referring to.

3. From the side of respondent No.1 – GPCB, learned counsel Mr. Maulik Nanavati has appeared and sent an e-mail wherewith test report dated 15.03.2023 has been annexed of the sample which was collected from illegal underground pipeline near gate of Naptune Organic Chemicals (not party to the present proceeding). It is orally stated by him that this pipeline was originating from the industrial unit of the appellant and its Ph value is found to be 4.06 which indicates to be highly acidic. Mr. Nanavati has also annexed with the said e-mail photographs of the said pipeline, which is being claimed by the appellant to have been removed two years back and it is argued that it has wrongly been stated that the said effluent which is said to be coming out of their industry, was actually the liquid which was taken for sample.

4. We direct respondent No.1 GPCB to file full-fledged reply within two weeks.

5. The learned counsel for the appellant, at this stage, has prayed that respondent No.1 should be directed to allow them to operate the industry subject to deposit of 50% of the amount of interim environmental compensation assessed by the GPCB, to which the learned counsel for respondent No.1 – GPCB is not agreeing. We are of the view that the appellant being Chemical Industry, which is said to be highly polluting and keeping in mind the environmental concern, it would be appropriate that the appellant takes care of the defects pointed out by the GPCB to be removed by the appellant and deposits the entire amount of



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interim environmental compensation as fined by the GPCB and then only the GPCB – respondent No.1 would allow the appellant to continue with the operations of the industry. Therefore, the appellant is at liberty to remove all the defects and deposit the entire interim environmental compensation amount which is proposed to be levied from the appellant by the GPCB.

6. Put up this matter on 24.07.2023..”

5. I say that the appellant unit being a habitual offender and engaged in the business of manufacturing of dyes was found acting in blatant violation of environmental norms by the officials of the answering respondent at the time of site inspection. I say that law mandates taking of strict action against such erring entities who are intentionally causing severe damage to the environment. I say that looking at the totality of circumstances it would be appropriate if the appellant is directed to pay the entire amount of interim Environment Damage Compensation and cure all deficiencies pointed out by the answering respondent prior to making any prayer or seeking any liberty for restarting its business operations. I say that there can be no compromise or settlement with respect to following the law and in ensuring that no environmental damage is caused by the appellant while carrying out his business. I say that permitting the appellant to operate the unit by paying half amount of interim Environment Damage Compensation, that too without curing the defects identified by the answering respondent, would amount to giving a free pass to the appellant unit to carry out business without following environmental norms.

6. I say that originally at the time of site inspection on 03.03.2023, leakage from certain pipelines was noticed outside the area complained about by the complainants and near the gate of one M/s. Neptune Organics Chemicals. Entire soil was found to be of yellow colour due to contamination in the said area. I say that for further investigation, the soil was dug up using JCB machines which brought to notice the existence of an underground illegal black colour pipeline. I say that on

examination it was found that the said pipeline was carrying colourless effluent of 2-4 pH as found on pH strip. I say that on continued digging of the soil, it was found that the pipeline was originating from the premises of M/s. Dhanlaxmi Orgo Chem i.e. the appellant in the present case. A copy of the inspection report dated 03.03.2023 is annexed herewith and marked as **Annexure R-2**.

7. I say that the primary contention of the appellant is that the illegal pipeline is not of the appellant unit and that such pipeline was infact removed by them two years back in the presence of official of the answering respondent. I say that on 03.03.2023 as on the date of inspection an illegal pipeline was found to be in operation which was traceable to the unit of the appellant. I say that even if the version advanced by the appellant is believed, it would at the most establish that such pipeline which was originating at the premises of the appellant was removed by him two years back in the presence of the officials of the answering respondent. I say that the said justification does not explain the present day existence of an illegal pipeline, which was found at the spot at the time of inspection by the answering respondent, originating at the premises of the appellant. Instead the fact of removal of such a pipeline in the past only corroborates the fact that the appellant has even in the past engaged in such illegal activities and that the appellant has again commenced such illegal acts. I say that the appellant has simply stated that he removed the pipeline two years back and it does not originate from his premises. I say that the appellant has not offered any explanation regarding resurfacing of the pipeline. I say that law prohibits any party to have such ghost a pipeline and the existence of such pipeline itself is illegal. I say that a party which has itself indulged in illegal acts cannot claim equitable relief and such actions warrant strictest action by the Board.

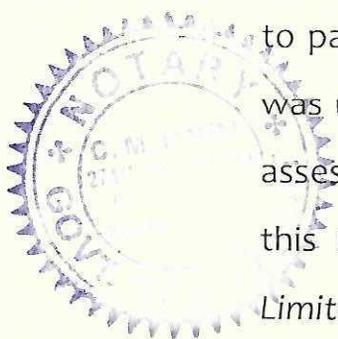
8. I say that the appellant has further challenged the Closure Direction issued by the answering respondent and the levy of interim Environment



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Damage Compensation on the ground that the answering respondent is not certain about causing of environmental damage since it is stated in the Closure Direction that “due to illegal discharge of industrial effluent through illegal underground pipeline you might have sever damage to the surrounding environment.” I say that the appellant is misconstruing the words used in the Closure Direction and attempting to mislead this Hon’ble Court. I say that the concept of interim Environmental Damage Compensation is itself based on the idea that polluting units should be held accountable and responsible for the damage caused to the environment even if a *prima case* of violation of environmental norms is made out. I say that there is no requirement for ascertainment of exact damage to the environment, more so when the damage caused to environment is unascertainable at the outset, prior to levy of interim Environmental Damage Compensation if a *prima case* of violation of environmental norms is made out.

9. I say that the inspecting team noticed violations of environmental norms and outright presence of an illegal pipeline during inspection carried out on 3.03.2023; however, they could not decisively determine the nature and extent of damage that may have been caused to the environment because of the violations noticed during inspection. Once it is *prima facie* established that a particular unit has not strictly adhered to the statutory provisions and/or violated environmental norms, such unit stands liable to paying compensation. In the present case, as the extent of damage was unascertainable, the State Pollution Control Board has provisionally assessed damage based on directions contained in the order passed by this Hon’ble Tribunal in *Aryavart Foundation v. M/s Vapi Green Enviro Limited & Others* (Original Application No. 95 of 2018). Accordingly, since the appellant is a small scale industry interim Environmental Damage Compensation to the tune of Rs. 25,00,000/- has been levied on the appellant unit. I further state and declare that presently only Interim Environment Damage Compensation has been tentatively assessed by the Board and the same shall be finally determined only after giving an



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opportunity of hearing to the appellant in accordance with principles of natural justice and the guidelines framed by the Central Pollution Control Board for calculation of Environment Damage Compensation.

10. I say that the present action of issuing Closure Direction to the appellant unit is based on the site inspection dated 03.03.2013 wherein it was witnessed that grave harm was being caused to the environment due to existence of an illegal pipeline which has been traced back to the unit of the appellant. I say that the entire exercise was carried in the presence of the appellant and the members of Khambhat Industrial Association of which the appellant unit is a part. The appellant has even submitted his objections dated 06.03.2023 to the site inspection report dated 03.03.2023 which was duly made available to him. I say that such facts are admitted and form part of record of the present case. I say that the appellant is merely disgruntled due to non-consideration of his objections and the explanation offered by him to the answering respondent regarding presence of an illegal pipeline. I say that as far as other deficiencies are concerned, the appellant has infact informed that he will take corrective measures to cure those deficiencies. Therefore, I say that the contention of the appellant concerning violation of principles of natural justice holds no ground and deserves to be dismissed by this Hon'ble Tribunal.

11. I say that the appellant has further alleged that two samples were taken at the time of site inspection and that it is only the second sample which concerns the appellant and the same has not been declared by the answering respondent. I state and declare that the answering respondent has taken only one singular sample at the time of site inspection on 03.03.2023. Such sample was taken from the illegal pipeline which was traced back to the premise of the appellant company and was as such originating from such premises. I say that the second sample which the appellant is relying upon has been taken at his own instance which he claims is of a neutral nature and as per his say has been so declared by an independent laboratory. I say that as a statutory body the



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answering respondent cannot comment or rely upon on the validity of such sample taken by the appellant or another agency or person at the instance of the appellant himself. It is incumbent for the answering respondent to conduct the inspection in an unbiased manner and the answering respondent remains committed to the said cause.

12. Be that as it may, I say that the report of the private laboratory submitted by the appellant appears to be bogus. The test report mentions about a sample being provided to the laboratory by the appellant on 5.03.2023 and the said sample has been examined and tested by the laboratory on 5.03.2023. A perusal of the laboratory report mentions that the laboratory is shut on Sundays. Interestingly, the date of receipt of sample and testing of sample is 05.03.2023, which was a Sunday. It is quite strange that the laboratory though declaring that it is not functional on Sunday is obliging the appellant by accepting a sample and thereafter testing it on a Sunday. This puts a serious doubt on the genuineness of the laboratory and the veracity of the report. Without prejudice, to the aforesaid submission that the sample report is a fabricated document and reserving right to initiate appropriate proceedings both against the appellant and the laboratory for producing such fake report, it is submitted that the report indicates the results of a sample which was drawn by the appellant himself on 05.03.2023 i.e. two days after the inspection conducted by the officials of the Board on 03.03.2023. I state that on finding the originating point of the illegal pipeline laid by the appellant for superstitiously discharging hazardous waste in complete violation of provisions of law. During visit, dated 09.05.2023 it was observed that unit has sealed the valve system provided at hazardous waste storage area to discharge acidic untreated effluent outside the premises. To put it differently, the Board officials had stopped any further use of the pipeline. Drawing of sample from within the pipeline two days after its use has been stopped would be meaningless and in any case would not give correct results of the acidity of the effluents that were being discharged prior to closure of pipeline. A



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copy of the lab test report of the sample collected from the illegal pipeline by the answering respondent is annexed herewith and marked as Annexure R-3.

- 13. I say that for all these reasons the prayers of the appellant also do not deserve to be granted by this Hon'ble Tribunal.
- 14. I submit that the Gujarat Pollution Control Board shall abide by any and all reasonable directions or orders that may be issued in this behalf by the Hon'ble Tribunal.

[Handwritten Signature]

DEPONENT

VERIFICATION

Verified at Gandhinagar on this 26th day of May 2023 that the contents of the above affidavit are true and correct, nothing stated therein is false and nothing material has been concealed therefrom.

[Handwritten Signature]

DEPONENT

Solemnly Affirmed
Before Me

[Handwritten Signature]
(C. M. RAVAL)
NOTARY
Govt. of Gujarat
26 MAY 2023

Entered in Notary Register at
Serial No. 386 Vol. No. 2
[Handwritten Signature]
C. M. RAVAL, Advocate & Notary
GANDHINAGAR.

26 MAY 2023



GUJARAT POLLUTION CONTROL BOARD

Paryavaran Bhavan

Sector-10-A, Gandhinagar-382 010.

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

**BY R. P. A. D.**

DIRECTION UNDER SECTION 33 - A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT - 1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME.

WHEREAS you are having industrial plant for the manufacturing of ParaChloro Metacresol, and various inorganic salts at Plot /Survey No: 328/1, Vaduchi Mata Road, Vill: Lunej, Tal: Khambhat Dist: Anand.

AND WHEREAS you are having valid CCA granted to you vide order No: AWH - 42720 dated 16/07/2011 for operation of your industrial plant and conform the prescribed norms.

AND WHEREAS during the inspection of your industrial plant on **28/09/2011** by the vigilance officers of this Board and it was observed that:

- (a) You are manufacturing organic products like Sulpho tobias Acid (STA) and Para nitro toluene Ortho sulphonic Acid (PNTOSA) without EC as well as prior CTE of this Board.
- (b) You have not provided adequate effluent treatment plant to treat generated industrial wastewater.
- (c) You are discharging industrial wastewater into open sock pit after neutralization.
- (d) You are not complying CCA conditions judiciously.

UNDER the circumstances, I, **R. G. SHAH, Senior Environmental Engineer** of the Gujarat Pollution Control Board issue the directions under Section 33 - A of the Water (Prevention and Control of Pollution) Act-1974 as under:-

1. That you shall stop the operation of your industrial plant till EC as well as CTE /CCA for manufacturing organic products like Sulpho tobias Acid (STA) and Para nitro toluene Ortho sulphonic Acid (PNTOSA) obtained and adequate effluent treatment plant installed and efficiently operated.
2. That the appropriate authorities shall stop supply of electricity now available to your plant till EC as well as CTE /CCA for manufacturing organic products like Sulpho tobias Acid (STA) and Para nitro toluene Ortho sulphonic Acid (PNTOSA) obtained and adequate effluent treatment plant installed and efficiently operated.
3. To direct the concern authorities to stop supply of electricity with immediate effect from the date of issue of this order till that time.

IF the above directions are not complied with forthwith you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years with fine.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD


(R. G. SHAH)

SENIOR ENVIRONMENTAL ENGINEER

NO.GPCB/CTE- KH - 906/ID: 29636/ 93703

Date: 07/10/2011

ISSUED TO:

M/S DINESH ALLORGA LTD.

Plot / Survey No: 328/1, Vaduchi Mata Road,
VIII: Lunej Ta: Khambhat, Dist: Anand.

1. You are directed not to operate industrial plant on CPP as well as D.G.Set.
2. You will also submit at the earliest possible, a copy of the letter from the concern authority indicating disconnection of electric power with the date, time and meter reading. It is to be noted that without receipt of this letter, revocation application will not be considered.

પાણી પ્રદૂષણ(નિવારણ અને નિયંત્રણ) અધિનિયમ- ૧૯૭૪ની કલમ:૩૩-અ હેઠળ ઉદ્યોગ બંધ કરવાનો હુકમ.

- ૧) આપ દિનેશ અલોર્ગા લીમિટેડ, પ્લોટ નં: ૩૨૮/૦૧, વડુચી માતા રોડ, લુનેજ - ૩૮૮૬૨૦, તા: ખંભાત, જિલ્લો: આણંદ ઠેકાણે ઉદ્યોગ ચલાવો છો અને કેમિકલ્સ પ્રોડક્ટ્સનું ઉત્પાદન કરો છો.
- ૨) આપના ઉદ્યોગની તા.૪/૦૧/૨૦૧૩ના રોજ પાણી પ્રદૂષણ(નિવારણ અને નિયંત્રણ) અધિનિયમની કલમ-૨૩ હેઠળ બોર્ડના અધિકારીઓએ મૂલાકાત લીધેલ ત્યારે નીચે મુજબની વિગતો જાણવા મળેલ હતી.
 - (ક) આપના એકમની પાઈપ લાઈન પાસે એસીડિક એફ્લોએન્ટનાં ટ્રેસીસ ખાડીમાં જોવા મળેલ..
 - (ખ) એસીડિક સોઈલ પાઈપ લાઈનનાં આજુ-બાજુમાં જોવા મળેલ.
 - (ગ) ડ્રમમાં એસેડિક મટીરીયલ સંગ્રહ કરેલ તથા જમીન ઉપર જોવા મળેલ..
 - (ઘ) આપના પ્રીમાઈસીસમાં એસીડિક સ્પીલેજ થયેલ.
 - (ચ) હાઉસ કીપીંગમાં બરાબર ન હતું.
 - (છ) ઈટીપી કાર્યરત જણાવેલ નહીં.
- ૩) આપને ત્યાં જોવા મળેલ પ્રદૂષણ નિયત માત્રા કરતાં ઘણું વધારે અને પર્યાવરણને ગંભીર અસર કરે, એ પ્રકારનું હતું.

ઉપરોક્ત સંજોગોમાં હું વાચ.એ.તાઇ. પર્યાવરણ ઇજનેર, ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ, પાણી પ્રદૂષણ (નિવારણ અને નિયંત્રણ) અધિનિયમ-૧૯૭૪ ની કલમ -૩૩(અ) હેઠળ આજ્ઞાનુસાર નીચે મુજબનો હુકમ કરું છું.

- ૧) દિન -૧૫ની અસરથી આપના ઉદ્યોગની ઉત્પાદન પ્રક્રિયા બંધ કરશો.
- ૨) જો આપની ઉત્પાદન પ્રક્રિયા આપના પોતાના (કેપ્ટીવ) પાવર પ્લાન્ટ કે ડી.જી. સેટથી ચાલતી હોયતો તે પણ બંધ કરશો.
- ૩) મૂલાકાત દરમ્યાન આપવામાં આવેલ લેખિત સૂચનાનું પાલન કરશો.

જો ઉપરના હુકમનું તાત્કાલિક પાલન નહીં કરવામાં આવે તો આપ અને આપના જવાબદાર અધિકારીઓ પાણી પ્રદૂષણ (નિવારણ અને નિયંત્રણ) અધિનિયમ-૧૯૭૪ની કલમ- ૪૧(૨) મુજબ કોર્ટમાં ફરીયાદ કરવાને પાત્ર ઠરશો.

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડના
નામે અને વતી.

પર્યાવરણ ઇજનેર

તા: ૧૧/૧/૧૩

નંબર :- જીપીસીબી/ સીસીએ/એએનડી - ૦૧/ આઇડી: ૨૯૬૩૬/ ૧૩૧૧૬૮

નકલ રવાના:-

દિનેશ અલોર્ગા લીમિટેડ,

પ્લોટ નં: ૩૨૮/૦૧,

વડુચી માતા રોડ,

લુનેજ - ૩૮૮૬૨૦,

તા: ખંભાત,

જિલ્લો: આણંદ.

- ૧) પ્રતિ,
અધ્યક્ષશ્રી,
મધ્ય ગુજરાત વીજ કંપની
એસ પી વિદ્યુત ભવન
રેસ કોસે, વડોદરા.
- ૨) પ્રતિ,
નાયબ ઇન્ચાર્જ શ્રી, (ઓ એન્ડ એમ)
સબ ડીવીઝન ઓફીસ, આણંદઆથી તમોને વિનંતી કરવામાં આવે છે કે, ઉપર જણાવેલ ઉદ્યોગનો ઔદ્યોગિક
વીજ પુરવઠો દિન-૧૫ની અસરથી કાપી નાખવો અને તેની જાણ લેખિત પત્રથી બોર્ડને કરવી.
- ૩) પ્રાદેશિક અધિકારીશ્રી,
ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ,
આણંદ..... સદર એકમની દિન-૭માં મૂલાકાત લઈ ઉપરોક્ત બાબતોની ખાત્રી કરી વિગતવાર મૂલાકાત અહેવાલ
અને પૃથક્કરણ મોકલી આપવા વિનંતી છે.
- ૪) કાયદાશાખા, વડી કચેરી ગાંધીનગરજાણસાહેબ.
- ૫) સંબંધિત યુનિટ કાઇલ.

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડના
નાયબ મેનેજર
૧૧/૩/૧૩
પર્યાવરણ ઇન્ચાર્જ

o/c B. J. Jagata
11/3/13



170 GUJARAT POLLUTION CONTROL BOARD

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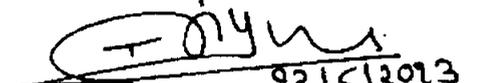
પાણી પ્રદૂષણ (નિવારણ અને નિયંત્રણ) અધિનિયમ - ૧૯૭૪ની કલમ: ૩૩ - અ હેઠળ ઉદ્યોગ બંધ

કરવાનો હુકમ.

- ૧) આપ દિનેશ અલોર્ગા લીમિટેડ, પ્લોટ નં: ૩૨૮/૦૧, વડુચી માતા રોડ, લુનેજ - ૩૮૮૬૨૦, તા: ખંભાત, જિલ્લો: આણંદ હેઠાણે ઉદ્યોગ ચલાવો છો અને કેમિકલ્સ પ્રોડક્ટ્સનું ઉત્પાદન કરો છો.
- ૨) આપને આ બોર્ડ દ્વારા પાણી પ્રદૂષણ(નિવારણ અને નિયંત્રણ) અધિનિયમ-૧૯૭૪ની કલમ:૩૩-અ હેઠળ તા. ૦૪/૦૩/૨૦૧૩ ના રોજ બંધ કરવાનો હુકમ કરવામાં આવેલ તથા તા. ૦૯/૦૪/૨૦૧૩ના રોજ ત્રણ માસ માટે ઉત્પાદન ચાલુ કરવાનો હુકમ કરવામાં આવેલ.
- ૨) આપના ઉદ્યોગની તા.૦૪/૧૦/૨૦૧૩ના રોજ પાણી પ્રદૂષણ (નિવારણ અને નિયંત્રણ) અધિનિયમ ૧૯૭૪ની કલમ-૨૩ હેઠળ બોર્ડના અધિકારીઓએ મૂલાકાત લીધેલ ત્યારે નીચે મુજબની વિગતો જાણવા મળેલ હતી.
 - (ક) આપના પીમાઈસીસમાં એસીડિક સ્પીલેજ થયેલ.
 - (ખ) આપના ઉદ્યોગની કલેક્શન ટેન્કમાંથી એસીડિક ગંદુ પાણી ભરેલ જોવા મળેલ.
 - (ગ) આપના ઈ.ટી.પી. ઉપર ઈનલેટ તથા આઉટલેટ સાથે મેન્જેટીક ફ્લોમીટર લગાડેલ નથી.
 - (ઘ) કન્સેન્ટમાં આપવામાં આવેલ પ્રોડક્ટ કરતા અન્ય પ્રોડક્ટ્સનું ઉત્પાદન શરૂ કરેલ છે.
 - (ચ) આઉટલેટ ઉપર બેસાડવામાં આવેલ ફ્લો મીટર જોવા મળેલ નથી. ઈટીપી ઈનલેટ ઉપર ફ્લો મીટર બેસાડવામાં આવેલ નથી.
 - (છ) અંડર ગ્રાઉન્ડ HDPE પાઈપ લાઈન મારફત ખંભાતના અખાતમાં શુદ્ધિકરણ કર્યા વિના એસીડિક ગંદા પાણીને છોડવામાં આવી રહેલ હતું.
 - (જ) ગંદા પાણીના શુદ્ધિકરણ માટે ફક્ત પ્રાઈમરી ટ્રીટમેન્ટ પ્લાન્ટ બનાવેલ છે જે કાર્યરત જોવા મળેલ નથી.
 - (ઝ) બ્લોઅરને સ્ક્રબર સાથે જોડેલ નથી તથા સ્ક્રબર પણ નિયમિત ચલાવતા નથી.
- ૩) આપને ત્યાં જોવા મળેલ પ્રદૂષણ નિયત માત્રા કરતાં ઘણું વધારે અને પર્યાવરણને ગંભીર અસર કરે. એ પ્રકારનું હતું. ઉપરોક્ત સંજોગોમાં હું વા.ચ.એ.તા.ઇ. પર્યાવરણ ઇજનેર, ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ, પાણી પ્રદૂષણ (નિવારણ અને નિયંત્રણ) અધિનિયમ-૧૯૭૪ની કલમ -૩૩(અ) હેઠળ આજ્ઞાનુસાર નીચે મુજબનો હુકમ કરું છું.
 - ૧) તાત્કાલીક અસરથી આપના ઉદ્યોગની ઉત્પાદન પ્રક્રિયા બંધ કરશો.
 - ૨) જો આપની ઉત્પાદન પ્રક્રિયા આપના પોતાના (કેપ્ટીવ) પાવર પ્લાન્ટ કે ડી.જી. સેટથી ચાલતી હોયતો તે પણ બંધ કરશો.
 - ૩) ગંદા પાણીના નિકાલ માટે નાખવામાં આવેલ અંડરગ્રાઉન્ડ પાઈપલાઈન કાઢી એસોસીએશન તથા પ્રાદેશિક કચેરી/ તકેદારી અધિકારીશ્રી મારફત ખરાઈ કરી અહેવાલ રજૂ કરવો.
 - ૪) મૂલાકાત દરમિયાન આપવામાં આવેલ લેખિત સૂચનાનું પાલન કરી અહેવાલ રજૂ કરવો.
 - ૫) આપને સીસીએમાં ગંદા પાણીને શુદ્ધિકરણ કર્યા બાદ પાઈપલાઈન મારફત છોડવા માટે આપવામાં આવેલ શરત રદ કરવામાં આવે છે તથા ઝીરો ડિસ્ચાર્જ પ્રાપ્ત કરવાની શરત આપવામાં આવે છે.

જો ઉપરના હુકમનું તાત્કાલિક પાલન નહીં કરવામાં આવે તો આપ અને આપના જવાબદાર અધિકારીઓ પાણી પ્રદૂષણ (નિવારણ અને નિયંત્રણ) અધિનિયમ-૧૯૭૪ની કલમ- ૪૧(૨) મુજબ કોર્ટમાં ફરીયાદ કરવાને પાત્ર ઠરશે.

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડના
નામે અને વતી.


પર્યાવરણ ઇજનેર ૧૨/૦૩/૨૦૧૩

તા: 12/8/13

નંબર :- જીપીસીબી/ સીસીએ-એએનડી-૦૧/ આઇડી: ૨૯૬૩૬/ 156420

નકલ આપવાના:-

✓ દિનેશ અલોર્ગા લીમિટેડ,

પ્લોટ નં: ૩૨૮/૦૧, વડુચી માતા રોડ,

લુનેજ - ૩૮૮૬૨૦,

તા: ખંભાત,

જિલ્લો: આણંદ

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ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

- ૧) પ્રતિ,
અધ્યક્ષશ્રી,
મધ્ય ગુજરાત વીજ કંપની
એસ પી વિદ્યુત ભવન
રેસ બ્રોડે, વડોદરા.
- ૨) પ્રતિ,
નાયબ ઇન્ચેર શ્રી, (ઓ એન્ડ એમ)
સબ ડીવીઝન ઓફીસ, આણંદ..... આથી તમોને વિનંતી કરવામાં આવે છે કે, ઉપર જણાવેલ ઉદ્યોગનો ઔદ્યોગિક વીજ પુરવઠો તાત્કાલીક અસરથી કાપી નાખવો અને તેની જાણ લેખિત પત્રથી બોર્ડને કરવી.
- ૩) પ્રાદેશિક અધિકારીશ્રી,
ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ,
આણંદ..... સદર એકમની મૂલાકાત લઈ ઉપરોક્ત બાબતોની ખાત્રી કરી વિગતવાર મૂલાકાત અહેવાલ અને પૃથ્થકરણ મોકલી આપવા વિનંતી છે.
- ૪) તકેદારી અધિકારીશ્રી, વડોદરા...સદર એકમની મૂલાકાત લઈ વિગતવાર અહેવાલ મોકલાવવા વિનંતી.
- ૫) ક્ષયદાશાખા, વડી કચેરી ગાંધીનગરજાણસાહેબ.
- ૬) સંબંધિત યુનિટ કાઇલ.

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડના
નામે અને વતી,


પર્યાવરણ ઇન્ચેર ૧૨/૮/૧૩



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BY R.P.A.D

પાણી પ્રદૂષણ(નિવારણ અને નિયંત્રણ) અધિનિયમ- ૧૯૭૪ની કલમ:૩૩-અ હેઠળ ઉદ્યોગને ફરીથી બંધ કરવાનો

હુકમ.

- ૧) આપ દિનેશ અલોર્ગા લીમિટેડ, પ્લોટ નં: ૩૨૮/૦૧, વડુચી માતા રોડ, લુનેજ - ૩૮૮૬૨૦, તા: ખંભાત, જિલ્લો: આણંદ હેઠાણે ઉદ્યોગ ચલાવો છો અને કેમીકલ્સ પ્રોડક્ટ્સનું ઉત્પાદન કરો છો.
- ૨) આપના ઉદ્યોગની તા.૦૭/૧૨/૨૦૧૩ના રોજ પાણી પ્રદૂષણ (નિવારણ અને નિયંત્રણ) અધિનિયમની કલમ-૨૩ હેઠળ બોર્ડના અધિકારીઓએ મૂલાકાત લીધેલ ત્યારે નીચે મુજબની વિગતો જાણવા મળેલ હતી.
 - ૧) આપને ત્રણ માસ માટેના રીવોકેશનના સમયગાળા દરમ્યાન ગંદા પાણીના નિકાળ માટેની હયાત પાઈપલાઈન કાઢી નાખવા માટે સુચના આપી તે તમે પાલન કરેલ નથી.
 - ૨) આપના દ્વારા રજૂ કરવામાં આવેલ તા. ૨૨/૧૦/૨૦૧૩ના બાહેધરી પત્રકનું ચુસ્તપણે પાલન કરેલ નથી.
 - ૩) આપ નરોડા/વટવાના કોમન એમઈઈ ના સભ્ય થયેલ નથી.
 - ૪) બોર્ડ દ્વારા સીસીએમાં આપવામાં આવેલી શરતોનું ચુસ્તપણે પાલન કરેલ નથી.
- ૩) આપને ત્યાં જોવા મળેલ પ્રદૂષણ નિયત માત્રા કરતાં ઘણું વધારે અને પર્યાવરણને ગંભીર અસર કરે, એ પ્રકારનું હતું. ઉપરોક્ત સંજોગોમાં હું એમ.વી.પટેલ પર્યાવરણ ઇજનેર, ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ, પાણી પ્રદૂષણ (નિવારણ અને નિયંત્રણ) અધિનિયમ-૧૯૭૪ ની કલમ -૩૩(અ) હેઠળ આજ્ઞાનુસાર નીચે મુજબનો હુકમ કરું છું.
 - ૧) દિન -૧૫ની અસરથી આપના ઉદ્યોગની ઉત્પાદન પ્રક્રિયા બંધ કરશો. ૧૫ મા દિવસ સુધીમાં ચાલુ બેચ સલામત રીતે બંધ થાય તથા તે પછી તે ચાલુ ન રહે એવી તકેદારી રાખીને ઉત્પાદન પ્રક્રિયા બંધ કરશો.
 - ૨) જો આપની ઉત્પાદન પ્રક્રિયા આપના પોતાના (કેપ્ટીવ) પાવર પ્લાન્ટ કે ડી.જી. સેટથી ચાલતી હોયતો તે પણ બંધ કરશો.

જો ઉપરના હુકમનું તાત્કાલિક પાલન નહી કરવામાં આવે તો આપ અને આપના જવાબદાર અધિકારીઓ પાણી પ્રદૂષણ (નિવારણ અને નિયંત્રણ) અધિનિયમ-૧૯૭૪નીકલમ- ૪૧(૨) મુજબ કોર્ટમાં ફરીયાદ કરવાને પાત્ર ઠરશો.

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડના

નામે અને વતી,

(એમ. વી. પટેલ)

પર્યાવરણ ઇજનેર

નંબર :- જીપીસીબી/ સીસીએ/એએનડી - ૦૧/ આઇડી: ૨૯૬૩૬/ ૨૦૩૪૧૧ | તા: ૧૦ | ૨ | ૧૫

નકલ રવાના:-

દિનેશ અલોર્ગા લીમિટેડ,

પ્લોટ નં: ૩૨૮/૦૧,

વડુચી માતા રોડ,

લુનેજ - ૩૮૮૬૨૦,

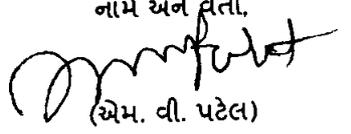
તા: ખંભાત,

જિલ્લો: આણંદ.

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- ૧) પ્રતિ,
અધ્યક્ષશ્રી,
મધ્ય ગુજરાત વીજ કંપની
એસ પી વિદ્યુત ભવન
રેસ કોસે, વડોદરા.
- ૨) પ્રતિ,
નાયબ ઇન્જનેર શ્રી, (ઓ એન્ડ એમ)
સબ ડીવીઝન ઓફીસ, આણંદઆથી તમોને વિનંતી કરવામાં આવે છે કે, ઉપર જણાવેલ ઉદ્યોગનો ઔદ્યોગિક
વીજ પુરવઠો દિન-૧૫ની અસરથી કાપી નાખવો અને તેની જાણ લેખિત પત્રથી બોર્ડને કરવી.
- ૩) પ્રાદેશિક અધિકારીશ્રી,
ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ,
આણંદ..... સદર એકમની દિન-૭માં મૂલાકાત લઈ ઉપરોક્ત બાબતોની ખાત્રી કરી વિગતવાર મૂલાકાત અહેવાલ
અને પૃથ્થકરણ મોકલી આપવા વિનંતી છે.
- ૪) કાયદાશાખા, વડી કચેરી ગાંધીનગરજાણસાહેબ.
- ૫) સંબંધિત યુનિટ ફાઇલ.

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડના
નામે અને સતી,

(એમ. વી. પટેલ)
પર્યાવરણ ઇન્જનેર



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 021.

Website : www.gpcb.gov.in

GPCB

પાણી પ્રદૂષણ(નિવારણ અને નિયંત્રણ) અધિનિયમ-૧૯૭૪ની કલમ:૩૩-અ હેઠળ ઉદ્યોગ બંધ કરવાનો

હુકમ.

- ૧) આપ દિનેશ અલોર્ગા લીમિટેડ, પ્લોટ નં: ૩૨૮/૦૧, વડુચી માતા રોડ, લુનેજ - ૩૮૮૬૨૦, તા: ખંભાત, જિલ્લો: આણંદ ઠેકાણે ઉદ્યોગ ચલાવો છો અને કેમીકલ્સ પ્રોડક્શન ઉત્પાદન કરો છો.
- ૨) આપના ઉદ્યોગની તા. ૨૭/૦૬/૨૦૧૪ના રોજ પાણી પ્રદૂષણ (નિવારણ અને નિયંત્રણ) અધિનિયમ-૧૯૭૪ની કલમ-૨૪ હેઠળ બોર્ડના અધિકારીઓએ મૂલાકાત લીધેલ ત્યારે નીચે મુજબની વિગતો જાણવા મળેલ હતી.
 - (ક) આપ જે change in product mix માટે apply કરેલ તે માટે EC મેળવેલ નથી.
 - (ખ) આપને underground pipeline સમયમર્યાદામાં કાઢી નાખવા આદેશ આપેલ તેનું પાલન કરેલ નથી.
 - (ગ) આપને ૫૦% ઉત્પાદન કરવાના રીવોકેશનમાં આદેશ આપવામાં આવેલ જેનું પાલન કરેલ નથી.
 - (ઘ) Zero liquid discharge વ્યવસ્થા બેસાડી કાર્યરત કરેલ નથી.
 - (ચ) Treated holding tankમાંથી લીધેલ નમુનાના પુષ્ટકરણ અહેવાલ નિયત માત્રા કરતા વધારે જણાય છે.
- ૩) આપના એકમને તા: ૦૩/૦૩/૨૦૧૪ના રોજ ત્રણ માસ માટે તેમાં દર્શાવેલ શરતોને આધિન પાણી પ્રદૂષણ (નિવારણ અને નિયંત્રણ) અધિનિયમ- ૧૯૭૪ની કલમ:૩૩-અ હેઠળ ઉદ્યોગ બંધ ઉદ્યોગને ચાલુ કરવાનો હુકમ કરવામાં આવેલ જેનું અંશત પાલન કરેલ નથી.
- ૪) આપને ત્યાં જોવા મળેલ પ્રદૂષણ નિયત માત્રા કરતાં ઘણું વધારે અને પર્યાવરણને ગંભીર અસર કરે, એ પ્રકારનું હતું.

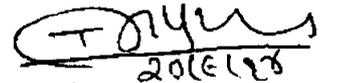
ઉપરોક્ત સંજોગોમાં હું વાચ.એ.તાઇ. પર્યાવરણ ઇજનેર, ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ; પાણી પ્રદૂષણ (નિવારણ અને નિયંત્રણ) અધિનિયમ-૧૯૭૪ ની કલમ -૩૩(અ) હેઠળ આજ્ઞાનુસાર નીચે મુજબનો હુકમ કરું છું.

 - ૧) તાત્કાલિક અસરથી આપના ઉદ્યોગની ઉત્પાદન પ્રક્રિયા બંધ કરશો.
 - ૨) જો આપની ઉત્પાદન પ્રક્રિયા આપના પોતાના (કેપ્ટીવ) પાવર પ્લાન્ટ કે ડી.જી. સેટથી ચાલતી હોયતો તે પણ બંધ કરશો.
 - ૩) ગંદાપાણીના નિકાલ માટેની અંડરગ્રાઉન્ડ પાઈપલાઈન કાઢી નાખી ફોટા સાથે અહેવાલ રજૂ કરવો.
 - ૪) Zero liquid dischargeની વ્યવસ્થા તાકીદે બેસાડી કાર્યરત કરવાં.
 - ૫) EC મેળવ્યા વિના change in product mix માટે CTEની અરજી કરવી નહી.
 - ૬) મૂલાકાત દરમિયાન આપવામાં આવેલ લેખિત સૂચનાનું પાલન કરશો.

જો ઉપરના હુકમનું તાત્કાલિક પાલન નહીં કરવામાં આવે તો આપ અને આપના જવાબદાર અધિકારીઓ પાણી પ્રદૂષણ (નિવારણ અને નિયંત્રણ) અધિનિયમ-૧૯૭૪ની કલમ- ૪૧(૨) મુજબ કોર્ટમાં ફરીયાદ કરવાને પાત્ર ઠરશો.

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડના

નામે અને વતી.


૨૦૧૬/૧૪
પર્યાવરણ ઇજનેર

નંબર :- જીપીસીબી/ સીસીએ/એએનડી - ૦૧/ આઇડી: ૨૯૬૩૬/૨૨૨૫૨૧૩ તા: ૨૦૧૬/૧૪

નકલ રવાના:-

દિનેશ અલોર્ગા લીમિટેડ,

પ્લોટ નં: ૩૨૮/૦૧,

વડુચી માતા રોડ,

લુનેજ - ૩૮૮૬૨૦,

તા: ખંભાત,

જિલ્લો: આણંદ.

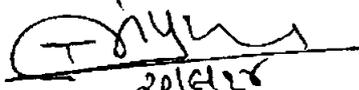
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- ૧) પ્રતિ,
અધ્યક્ષશ્રી,
મધ્ય ગુજરાત વીજ કંપની
એસ પી વિદ્યુત ભવન
રેસ કોસે, વડોદરા.
- ૨) પ્રતિ,
નાયબ ઇન્જનેર શ્રી, (ઓ એન્ડ એમ)
સબ ડીવીઝન ઓફીસ, ~~અમદાવાદ~~ ^{વડોદરા}આથી તમોને વિનંતી કરવામાં આવે છે કે, ઉપર જણાવેલ ઉદ્યોગનો ઔદ્યોગિક
વીજ પુરવઠો તાતકાલીક અસરથી કાપી નાખવો અને તેની જાણ લેખિત પત્રથી બોર્ડને કરવી.
- ૩) પ્રાદેશિક અધિકારીશ્રી,
ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ,
આણંદ..... સદર એકમની દિન-૭માં મૂલાકાત લઈ ઉપરોક્ત બાબતોની ખાત્રી કરી વિગતવાર મૂલાકાત અહેવાલ મોકલી આપવા
વિનંતી છે.
- ૪) કાયદાશાખા, વડી કચેરી, ગાંધીનગરજાણસાહેબ.
- ૫) સંબંધિત યુનિટ ઇમ્પલ.

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડના

નામે અને વતી,


૨૦૧૯૨૪
પર્યાવરણ ઇન્જનેર



SHOW CAUSE NOTICE

Gujarat Pollution Control Board
Paryavaran Bhavan, Sector-10/A,
Gandhinagar - 382010
23222756

PCB ID : 29636
Legal ID : 31411

Show Cause Notice DATE : 17/10/2017

ACT : Water , Hazardous

WHEREAS, the Officials of the Gujarat Pollution Control Board (hereinafter referred to as the Board, in short), conducted inspection on 20/09/2017 in order to verify the statements made by you in your application for Consent to Operate under the Water , Hazardous Act / to ascertain the Compliances of Conditions specified in Consent Order.

WHEREAS during the inspection it was observed that:-

Reason :

1) The clogging of sludge was observed in the collection tank.2) HDPE bags containing h/w was observed on open land near the spray drier area.

<input checked="" type="checkbox"/>	1	This indicates that you have failed to fulfill the conditions mentioned in the Consent Order. Consequently , you have rendered yourself liable to be prosecuted under the provisions of the above mentioned Sections-Acts.
<input checked="" type="checkbox"/>	2	Written instructions were given during the visit, you are directed to submit detailed action taken report with supporting documents (if not submitted).

NOW THEREFORE, in exercise of the powers vested with this Board Under Section 33(A) read with section 25/26 of the Water(Prevention and Control of Pollution) Act, 1974 Under Hazardous Waste (Management, Handling & Transboundary Movement) Rules 2008 notice is hereby served on you, to show cause within 15 days from the date of receipt of this show cause notice in view of the non compliance observed above and why legal action should not be initiated as per the provision of the Acts which may include rejection of your application and suspension/ closure of your unit.

For and on behalf of
Gujarat Pollution Control Board

D.A. Tank, Unit Head

NO : SCN-425854 , 18/10/2017

Dhanlaxmi Orgo Chem (Old Name: Dinesh Allorga Ltd.),
328/01, Vaduchi Mata Road,
Lunej,
Dist : Anand, Tal : Khambhat, SIDC : Not In Gidc
Phone : 0000000000000000

COPY TO :-

The RO Head(P.C.B.), Anand

With a request to carryout monitoring and send the detailed I.R. & A.R. for the sample collected to this office immediately.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector 10-A, Gandhinagar 382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY RPAD

પાણી પ્રદૂષણ (નિવારણ અને નિયંત્રણ) અધિનિયમ -1974ની કલમ 33 અ હેઠળ ઉદ્યોગ બંધ કરવાનો

હુકમ.

૧. આપ મેસર્સ ધનલક્ષ્મી ઓર્ગેનો કેમ, (જુનુ નામ: દિનેશ અલોર્ગે લી.) પ્લોટ નંબર: ૩૨૮/૧, વડુચીમાતા રોડ, ગામ- લુનેજ, તા. ખંભાત, જી.આણંદ ઠેકાણે કેમીકલ બનાવવા માટેનો ઉદ્યોગ ચલાવો છો.
૨. આપે આપનો ઉદ્યોગ ચલાવવા માટે બોર્ડ દ્વારા CCA- Order AWH-૮૨૯૨૨ તા. ૩૦/૦૯/૨૦૨૧ સુધીની માન્યતા સાથે આપેલ છે.
૩. આપના ઉદ્યોગની તા. ૦૭/૦૪/૨૦૧૮ ના રોજ પાણી અધિનિયમની કલમ-૨૩ હેઠળ બોર્ડના અધિકારીઓએ મુલાકાત લીધેલ ત્યારે નીચે મુજબની વિગતો જાણવા મળેલ હતી.
 - ૧) મુલાકાત સમયે એકમ કાર્યરત જણાયેલ.
 - ૨) આપ દ્વારા ૪-સલ્ફો હાઈડ્રોજન બોર્ડની પૂર્વ પરવાનગીઓ કે પર્યાવરણીય ક્લીયરન્સ મેળવ્યા સિવાય બનાવવામાં આવેલ.
 - ૩) કાચા માલની ખરીદી અને પ્રોડક્ટ બાબતની કોઈ માહિતી આપેલ નથી.
 - ૪) ઉત્પાદનની બનાવટ, પ્રક્રિયા કે દસ્તાવેજો અને મેળવેલ કાચામાલની વિગત નો રેકર્ડ રાખેલ ન હતો.
૪. આપ દ્વારા જમા કરાવેલ મુલાકાત સમયે આપેલ સૂચનાઓનો પૂર્તતા અહેવાલ ગ્રાહ્ય રાખવામાં આવે તેમ નથી.
૫. આપને ત્યાં જોવા મળેલ પ્રદૂષણ નિયત માત્રા કરતાં ઘણું વધારે અને પર્યાવરણને ગંભીર અસર કરે એ પ્રકારનું હતું.

ઉપરોક્ત સંજોગોમાં હું, દિપાલી ટાંક, યુનિટ હેડ, ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ, પાણી અધિનિયમની કલમ -૩૩ - અ હેઠળ નીચે મુજબનો હુકમ કરું છું.

૧. ૧૫ દિવસની અસરથી આપના ઉદ્યોગની ઉત્પાદન પ્રક્રિયા બંધ કરશો.
 ૨. ૧૫ દિવસની અસરથી જો આપની ઉત્પાદન પ્રક્રિયા આપના પોતાના (કેપ્ટીવ) પાવર પ્લાન્ટ કે ડી.જી. સેટથી ચાલતી હોય તો તે પણ બંધ કરશો.
 ૩. દિન-૧૫ પછી તરત આપના ઉદ્યોગનો વીજ પુરવઠો વીજ કંપનીએ (માત્ર શ્રી ફેઝ પાવર) તથા પાણી પુરવઠો સ્થાનિક સત્તાવાળાઓ દ્વારા જ્યાં સુધી બીજો હુકમ ન થાય ત્યાં સુધી કાપી નાખવો.
- જો ઉપરના હુકમનું તાત્કાલિક પાલન નહીં કરવામાં આવે તો આપ અને આપના જવાબદાર અધિકારીઓ પાણી પ્રદૂષણ (નિવારણ અને નિયંત્રણ) અધિનિયમ-૧૯૭૪ની કલમ- ૪૧(૨) મુજબ કોર્ટમાં ફરીથી દિ કરવાને પાત્ર કરશો.

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડના નામે અને વતી,

(Signature)

(દિપાલી ટાંક)

યુનિટ હેડ

Outward No. 454739

Clean Gujarat Green Gujarat

ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

નંબર :- જીપીસીબી/એએનડી/સીસીએ-૧(૩)/આઇડી-૨૯૬૩૬/

તા.

રવાના

પ્રતિ:-

૧) કબજેદાર/મેનેજરશ્રી,

મેસર્સ ઘનલક્ષ્મી ઓર્ગે કોમ.(જુનુ નામ: દિનેશ અલોગા લી.)

પ્લોટ નંબર: ૩૨૮/૧, વડુચીમાતા રોડ,

ગામ- લુનેજ,

તા. ખંભાત, જી.આણંદ

નકલ રવાના

૧) અધ્યક્ષશ્રી,

મધ્ય ગુજરાત વીજ કંપની

એસ પી વિદ્યુત ભવન,

રેસ કોર્સ, વડોદરા.....

.....આશી તમોને વિનંતી કરવામાં આવે છે કે, મેસર્સ ઘનલક્ષ્મી ઓર્ગે કોમ.(જુનુ નામ: દિનેશ અલોગા લી.) પ્લોટ નંબર: ૩૨૮/૧, વડુચીમાતા રોડ, ગામ- લુનેજ, તા. ખંભાત, જી.આણંદ ખાતે આવેલ ઉદ્યોગની ઔદ્યોગિક વીજ પુરવઠો (સિંગલ ફેઝ સિવાયનો) દિન-૧૫ની અસરથી કાપી નાખવો અને તેની જાણ લેખિત પત્રથી બોર્ડને કરવી.

૨) નાયબ ઇન્ચાર્જ શ્રી, (ઓ એન્ડ એમ),

સબ ડીવીઝન ઓફીસ, તા. ખંભાત.

જી. આણંદ.....

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડના નામે અને વતી,



(દિપાલી ટાંક)

યુનિટ હેડ

Outward No: 454739, 09/05/2018



SHOW CAUSE NOTICE

Gujarat Pollution Control Board
Paryavaran Bhavan, Sector-10/A,
Gandhinagar - 382010
23222756

PCB ID : 29636
Legal ID : 35503

ACT : Air , Water , Hazardous

Show Cause Notice DATE : 19/10/2018

WHEREAS, the Officials of the Gujarat Pollution Control Board (hereinafter referred to as the Board, in short), conducted inspection on 10/10/2018 in order to verify the statements made by you in your application for Consent to Operate under the Air , Water , Hazardous Act / to ascertain the Compliances of Conditions specified in Consent Order.

WHEREAS during the inspection it was observed that:-

Reason :

1) Leakage was observed in sulphuric acid storage tank and fugitive emission was also observed . 2) 25 MT of VS and 10 MT of sodium nitrate were observed in raw material storage area in bags .3) Approx 10 MT of spray dried sludge was observed stored in the hazardous waste storage area. 4) Housekeeping within premises was found poor 5) Spillages and leakages were observed within plant.

<input checked="" type="checkbox"/>	1	This indicates that you have failed to fulfill the conditions mentioned in the Consent Order. Consequently , you have rendered yourself liable to be prosecuted under the provisions of the above mentioned Sections-Acts.
<input checked="" type="checkbox"/>	2	Written instructions were given during the visit, you are directed to submit detailed action taken report with supporting documents (if not submitted).

NOW THEREFORE, in exercise of the powers vested with this Board Under Section 33(A) read with section 25/26 of the Water(Prevention and Control of Pollution) Act, 1974 Under section 31(A) read with section 21 of the Air (Prevention and Control of Pollution) Act, 1981 Under Hazardous Waste (Management, Handling & Transboundary Movement) Rules 2008 notice is hereby served on you, to show cause within 15 days from the date of receipt of this show cause notice in view of the non compliance observed above and why legal action should not be initiated as per the provision of the Acts which may include rejection of your application and suspension/ closure of your unit.

For and on behalf of
Gujarat Pollution Control Board

D.A. Tank, Unit Head

NO : SCN-473001 , 22/10/2018

Dhanlaxmi Orgo Chem (Old Name: Dinesh Allorga Ltd.),
328/01, Vaduchi Mata Road,
Lunej,
Dist : Anand, Tal : Khambhat, SIDC : Not In Gidc
Phone : 0000000000000000

COPY TO :-

The RO Head(P.C.B.), Anand

With a request to carryout monitoring and send the detailed I.R. & A.R. for the sample collected to this office immediately.

Printed On : 22/10/2018

1 - Through XGN

N I C



SHOW CAUSE NOTICE

Gujarat Pollution Control Board
Paryavaran Bhavan, Sector-10/A,
Gandhinagar - 382010
23222756

PCB ID : 29636
Legal ID : 36288

ACT : Hazardous

Show Cause Notice DATE : 27/12/2018

WHEREAS, the Officials of the Gujarat Pollution Control Board (hereinafter referred to as the Board, in short), conducted inspection on 15/12/2018 in order to verify the statements made by you in your application for Consent to Operate under the Hazardous Act / to ascertain the Compliances of Conditions specified in Consent Order.

WHEREAS during the inspection it was observed that:-

Reason :

Approx 10 MT of spray dried sludge was observed stored in the hazardous waste storage area.

<input checked="" type="checkbox"/>	1	Written instructions were given during the visit, you are directed to submit detailed action taken report with supporting documents (if not submitted).
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NOW THEREFORE, in exercise of the powers vested with this Board Under Hazardous Waste (Management, Handling & Transboundary Movement) Rules 2008 notice is hereby served on you, to show cause within 15 days from the date of receipt of this show cause notice in view of the non compliance observed above and why legal action should not be initiated as per the provision of the Acts which may include rejection of your application and suspension/ closure of your unit.

For and on behalf of
Gujarat Pollution Control Board



D.A. Tank, Unit Head

NO : SCN-480047 , 27/12/2018

Dhanlaxmi Orgo Chem (Old Name: Dinesh Allorga Ltd.),
328/01, Vaduchi Mata Road,
Lunej,
Dist : Anand, Tal : Khambhat, SIDC : Not In Gidc
Phone : 0000000000000000

COPY TO :-

The RO Head(P.C.B.), Anand

With a request to carryout monitoring and send the detailed I.R. & A.R. for the sample collected to this office immediately.



SHOW CAUSE NOTICE

Gujarat Pollution Control Board
Paryavaran Bhavan, Sector-10/A,
Gandhinagar - 382010
23222756

PCB ID : 29636
Legal ID : 39706

ACT : Water

Show Cause Notice DATE : 01/01/2020

WHEREAS, the Officials of the Gujarat Pollution Control Board (hereinafter referred to as the Board, in short), conducted inspection on 14/12/2019 in order to verify the statements made by you in your application for Consent to Operate under the Water Act / to ascertain the Compliances of Conditions specified in Consent Order.

WHEREAS during the inspection it was observed that:-

Reason :

- 1) You have not maintained raw material purchase, production and purchase/sale record registers at site.
- 2) During visit housekeeping was found poor in production area.
- 3) You have not submitted compliance for the instructions given during inspection.

<input checked="" type="checkbox"/>	1	This indicates that you have failed to fulfill the conditions mentioned in the Consent Order. Consequently, you have rendered yourself liable to be prosecuted under the provisions of the above mentioned Sections-Acts.
<input checked="" type="checkbox"/>	2	Written instructions were given during the visit, you are directed to submit detailed action taken report with supporting documents (if not submitted).

NOW THEREFORE, in exercise of the powers vested with this Board Under Section 33(A) read with section 25/26 of the Water(Prevention and Control of Pollution) Act, 1974 notice is hereby served on you, to show cause within 15 days from the date of receipt of this show cause notice in view of the non compliance observed above and why legal action should not be initiated as per the provision of the Acts which may include rejection of your application and suspension/ closure of your unit.

For and on behalf of
Gujarat Pollution Control Board

D.A. Tank, Unit Head

NO : SCN-550054 , 01/01/2020

Dhanlaxmi Orgo Chem (Old Name: Dinesh Allorga Ltd.),
328/01, Vaduchi Mata Road,
Lunej,
Dist : Anand, Tal : Khambhat, SIDC : Not In Gidc
Phone : 0000000000000000

COPY TO :-

The RO Head(P.C.B.), Anand

With a request to carryout monitoring and send the detailed I.R. & A.R. for the sample collected to this office immediately.



182 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

SHOW CAUSE NOTICE

WHEREAS M/s. Dhanlaxi Orgo Chem (Old Name: Dinesh Allorga Ltd.) having an industrial plant located at Plot No. 328/01, Vaduchi Mata Road, Lunj-388620, Tal:-Khambhat, Dist:-Anand for the manufacturing of Dyes and Dyes-Intermediates.

AND WHEREAS the Gujarat Pollution Control Board has granted you consent under the Provisions of the Water Act, the Air Act and the Hazardous & other Waste (Management & Transboundary Movement) Rules vide Consent Order (CC&A) AWII-118172 valid up to 31/12/2026 with specific terms and conditions.

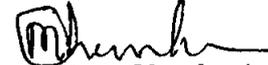
AND WHEREAS during the inspection of your industrial on 15/12/2022 by the official of Board, it was observed that:

- 1) During visit ETP and spray dryer is not observed in operation.
- 2) As per logbook maintained by the unit, unit has last operated spray dryer on dtd.20.11.2022.
- 3) Approximately 16 KI. of generated w/w is found stored in collection tank.
- 4) Unit has not provided flow meter on inlet of ETP.

Consequently you have rendered yourself liable to be prosecuted under the provision of the Water Act - 1974 as Amended From Time To Time.

In view of the above, you are therefore called upon to show cause within 15 days why legal action should not be initiated against your industrial unit.

For and on behalf of
Gujarat Pollution Control Board


(Ashok Chauhan)
Unit Head

Dated: /01/2023

NO: GPCB/CCA-AND-01(5)/ID-29636/

Issued to:

M/s. Dhanlaxi Orgo Chem.
(Old Name: Dinesh Allorga Ltd.),
Plot No. 328/01, Vaduchi Mata Road,
Lunj-388620, Tal:-Khambhat, Dist:-Anand.

Copy to:-

The Regional Office,
Gujarat Pollution Control Board,
Anand.....

You shall carry out inspection in this regard and submit the report for the same.



183 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

R.P.A.D

CLOSURE DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981. (HERE IN AFTER REFERRED TO AS THE 'AIR ACT') AS AMENDED FROM TIME TO TIME.

WHEREAS M/s. Dhanlaxi Orgo Chem(Old Name: Dinesh Allorga Ltd.) having an industrial plant located at Plot No. 328/01, Vaduchi Mata Road, Lunej-388620, Tal:-Khambhat, Dist:-Anand for the manufacturing of Dyes and Dyes-Intermediates.

AND WHEREAS the Gujarat Pollution Control Board has granted you consent under the Provisions of the Water Act, the Air Act and the Hazardous & other Waste (Management & Transboundary Movement) Rules vide Consent Order (CC&A) AWH-82922 which was valid up to 30/09/2021 with specific terms and conditions.

AND WHEREAS, considering series of accidents occurring in the state, CPCB New Delhi has issued directions regarding strict safety precautions to be undertaken by industries. So, Regional officer have directed to all industries in the region via series of meetings, letters to industrial Associations, emails, whatsapps etc to take adequate measures to prevent accidents. You are failed to do so.

AND WHEREAS, during the inspection of your industrial plant on 14/01/2022 under Section (24) of the Air Act-1981 by authorized officer of the Board following was observed:-

- 1) Fire accident took place which resulted in uncontrolled burning and gaseous emission to the surrounding atmosphere at about 15:30 to 17:00 hrs.
- 2) Stock of @10Ton of 4 Sulpho Anthranilic acid and @ 4 ton VS (raw materials) was stored in this godown where the accident was took place.
- 3) Sub panels of electricity and nearby materials are burnt out /affected. Bags of materials was burnt with some materials in it. Some part of roof of godown was also found damaged.
- 4) Fire was extinguished with the help of fire hydrant of adjoining unit M/s Techichem Ltd & one tanker of fire brigade of Khambhat Nagarpalika.
- 5) The incident/accident has not been reported to GPCB by you.

AND WHEREAS written instructions were given to you during visit as a part of opportunity of hearing. You were directed to submit factual report on accident damages and also directed to provide fire hydrant system. There is no compliance of written instructions. Letter dated 17/01/2022 could not accept referring to the observations by officers of Board and basic fire hydrant system was not available.

AND WHEREAS the Air pollution caused due to uncontrolled burning of Hazardous substances and others there might sever damages to the surrounding atmospheres.

AND WHEREAS as per the methodology of Environment Damage Compensation (EDC) submitted by CPCB New Delhi has been accepted by Hon'ble NGT. Read with the orders of Hon'ble NGT, OA No. 593/2017 and OA No. 95 of 2018,. Your case is liable for interim EDC under clause of "Accidental release of Pollutants" by SSI unit. Hence, you are liable to pay EDC to the Board.

UNDER THE CIRCUMSTANCES, I Dipali Tank, Environment Engineer of Gujarat Pollution Control Board is directed to issue the directions under Section -31A of the Air (Prevention and Control of Pollution) Act-1981 with effect of 15 days of this order:

1. That you shall stop operation of your industrial plant including D.G. Set and Captive Power Plant after 15 day from issue of this order.
2. That the concern authority shall stop supply of Electricity and other services to you plant after 15 days from date of issue of this order.

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

Outward No. 183

3. To carry out safety report or HAZOP study for entire plant including environmental aspects.
4. Submit DISH certificate for safe plant operation.
5. Submit valid PLI Policy.
6. To submit interim EDC to the Board as and when order issued.

IF the above direction are the complied, you are liable for prosecution under Section (41)(2) of the Air Act (Prevention and Control of Pollution) Act-1981 which provides punishment with imprisonment for a term not less than one year and six month and may extend to six years and with fine.

**For and on behalf of
Gujarat Pollution Control Board**

Dipali Tank

(Dipali Tank)

Environment Engineer

Dated: /02/2022

NO: GPCB/CCA-AND-01(4)/ID-29636/

Issued to:-

**M/s. Dhanlaxi Orgo Chem,
(Old Name: Dinesh Allorga Ltd.),
Plot No. 328/01, Vaduchi Mata Road,
Lunej-388620,
Tal:-Khambhat, Dist:-Anand.**

Copy to:-

1. The Chairman and Managing Director,
Madhya Gujarat Vij Company Ltd.,
S.P. Vidhyut Bhavan
Race Course, Baroda.

2. The Deputy Engineer,
The Madhya Gujarat Vij Company Ltd.,
Sub Division Office, Khabhat,
Tal: Khabhat, Dist: Anand.

With a request to disconnect the supply of electricity (except single phase) of M/s. Dhanlaxi Orgo Chem, (Old Name: Dinesh Allorga Ltd.) for having an industrial plant at Plot No. 328/01, Vaduchi Mata Road, Lunej-388620, Tal:-Khambhat, Dist:-Anand after 15 day from date of issue of this order & intimate to us accordingly.

**For and on behalf of
Gujarat Pollution Control Board**

Dipali Tank

(Dipali Tank)

Environment Engineer

Outward No: 622871, 11/02/2022

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY R.P.A.D



NO: GPCB/CCA-AND-01(5)/ID: 29636/

Date: - /04/2022

To,

M/s. Dhanlaxi Orgo Chem,
(Old Name: Dinesh Allorga Ltd.),
Plot No. 328/01, Vaduchi Mata Road,
Lunej-388620,
Tal:-Khambhat, Dist:-Anand.

Sub: Interim Environment Damage Compensations.

Ref: 1) Closure Direction issued under section 31 A of the Air Act-1981 vide letter
No GPCB/CCA-AND-01(4)/ID -29636 dated 11/02/2022.

Dear Sir,

With reference to above, GPCB had issued closure order to you vide letter NO: GPCB/CCA-AND-01(4)/ID-29636 dated 11/02/2022, with main reason of uncontrolled Air pollution due to accidental release of air pollutant.

If was observed that there was severe air pollution due to accident on dated 14/01/2022 which may caused Environment Damage into surroundings. In line of Hon. NGT order OA No. 593/2017 and OA No. 95 of 2018, CPCB has framed guidelines to levy Environment damages penalty. Your case falls under Category 1(d) "Accidental discharge to the environment for short durations resulting into damage to the environment." Therefore, it is decided by the Board to impose interim Environment Damage Compensations (penalty)of Rs. 10,00,000/- (Ten Lac Rupees only) prior to revocation order due to air quality to be considered as moderate to poor.

Therefore, you are directed to submit Rs. 10,00,000/- (Ten Lac Rupees only) Interim Environment Damage Compensation through RTGS in to following account of Board. Receipt of the payment shall be forwarded to emails uh-gpcb-anan@gujarat.gov.in and nuh-gpcb-anan@gujarat.gov.in.

RTGS details are :

A	Name of Payee	GUJARAT POLLUTION CONTROL BOARD
B	Bank Account Number	10325062238
C	Type of Account	CURRENT
D	Bank	STATE BANK OF INDIA
E	Branch	GANDHINAGAR ZONAL BRANCH
F	Branch Address	SECTOR-10/B, IN FRONT OF NEW SACHIVALAYA, GANDHINAGAR - 382010
G	IFSC Code	SBIN0001355

If EDC amount is already paid kindly send receipt of it.

For and on behalf of
Gujarat Pollution Control Board

Dipali Tank
(Dipali Tank)

Environmental Engineer

Outward No: 637635, 05/04/2022

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation



GPCB

186 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

R.P.A.D.

NOTICE OF DIRECTION UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 (HEREINAFTER REFERRED TO AS THE WATER ACT) AS AMENDED FROM TIME TO TIME.

WHEREAS you, M/s. Dhanlaxmi Orgo Chem, Sr. No. 328/01, Vaduchi Mata Road, Vill: Lunej, Ta: Khambhat, Dist.: Anand for the Dyes and Dye- Intermediates.

AND WHEREAS the Gujarat Pollution Control Board has issued Consolidated Consent & Authorization (CC&A) AWH-118172 which was valid up to 31/12/2026.

AND WHEREAS during the inspection of your industrial plant on 11/07/2022 by the authorized officer of the Board, it has been noticed that:-

- During visit brown colored water (7-8pH on pH strip) from the northwest direction of the plant is flowing outside the premises through hole (space) in the boundary wall.
- AR of sample collected from North-West direction of outside the premises of Technichem Organics Pvt. Ltd shows pH-7.80, S.S-136mg/l, TDS-4898 mg/l, NH₃-N-2.35mg/l, COD-427mg/l, BOD-105 mg/l.
- AR of sample collected from near boundary wall of plant which is going outside of the premises shows pH-7.38, S.S-158mg/l, TDS-4028 mg/l, NH₃-N-1.90 mg/l, COD-481mg/l, BOD-103mg/l.
- During visit spray dryer is found under maintenance as per logbook unit has last operated spray dryer on dtd.28/12/2021.
- During visit 70-80kg of violet colored acidic waste (@2pH) and 25-30kg of brown colored mix of acidic (@2pH) and alkaline waste (@8pH) is observed on the land near boundary wall in the north waste direction.
- AR of Hazardous waste sample collected from mix of acidic and alkaline h/w dump near boundary wall within premises shows pH-2.94, Total Acidity as Caco₃-0.50gm/Kg, COD-136.11gm/Kg, Total Volatile Solids-188.27gm/Kg
- AR of Hazardous waste sample collected from acidic h/w dump near boundary wall within premises shows pH-2.60, Total Acidity as Caco₃-0.24gm/Kg, COD-27.20gm/Kg, Total Volatile Solids-93.96gm/Kg.

AND WHEREAS you have been issued written instructions during the visit by officers. You are directed to comply with them also.

Now, therefore I, **T. C. Patel, (Unit Head)** of Gujarat Pollution Control Board in exercise of the power conferred under Section 33-A of the Water Act-1974 proposes to issue directions as under:-

Page 1 of 2

Clean Gujarat Green Gujarat

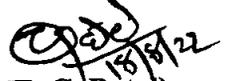
ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

Outward No. 3688/11/2022

1. To close down your industrial activity under Section 33-A of the Water Act – 1974.
2. To close down your industrial activity under said act if industrial activity runs by Captive Power Plant or D.G.Set.
3. To direct the concerned authority to disconnect Electricity supply and water supply of your unit.
4. To strictly comply with pre-monsoon instructions issued by the Board.

You are hereby directed to reply within 15 days from the date of serving of this notice failing which, it shall be presumed that you have nothing to say in this matter and the directions as proposed will be issued without any further reference to you.

**For and on behalf of
Gujarat Pollution Control Board**


(T. C. Patel)
Unit Head

/Date: - /08/2022

NO.GPCB/CCA-AND-1(5)/ID-29636/

To,

✓ M/s. Dhanlaxmi Orgo Chem,
Sr. No. 328/01, Vaduchi Mata Road,
Vill: Lunej,
Tal: Khambhat, Dist.: Anand.

Outward No: 680822, 18/08/2022



SHOW CAUSE NOTICE

PCB ID : 29636
Legal ID : 59928

Gujarat Pollution Control Board
Paryavaran Bhavan, Sector-10/A,
Gandhinagar - 382010
(079) 2323 2152
Website: www.gpcb.gov.in
https://gpcbxgn.gujarat.gov.in

ACT : Air , Water , Hazardous

Show Cause Notice DATE : 30/11/2022

WHEREAS, the Officials of the Gujarat Pollution Control Board (hereinafter referred to as the Board, in short), conducted inspection on 04/11/2022 in order to verify the statements made by you in your application for Consent to Operate under the Air , Water , Hazardous Act / to ascertain the Compliances of Conditions specified in Consent Order.

WHEREAS during the inspection it was observed that:-

Reason :

- 1) During visit ETP and spray dryer is not observed in operation. As per logbook maintained by the unit, unit has last operated spray dryer on dtd.24.10.2022.
- 2) Approx. 5 KL of generated w/w is found stored in storage tank and @5kl of w/w is found stored in neutralization tank.
- 3) Unit has not provided flow meter on inlet of ETP.
- 4) Unit has not provided logbook for hazardous waste.

x	1	This indicates that you have failed to fulfill the conditions mentioned in the Consent Order. Consequently , you have rendered yourself liable to be prosecuted under the provisions of the above mentioned Sections-Acts.
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NOW THEREFORE, in exercise of the powers vested with this Board

Under Section 33(A) read with section 25/26 of the Water(Prevention and Control of Pollution) Act, 1974

Under section 31(A) read with section 21 of the Air (Prevention and Control of Pollution) Act, 1981

Under Hazardous Waste (Management, Handling & Transboundary Movement) Rules 2008

notice is hereby served on you, to show cause within 15 days from the date of receipt of this show cause notice in view of the non compliance observed above and why legal action should not be initiated as per the provision of the Acts which may include rejection of your application and suspension/ closure of your unit.

**For and on behalf of
Gujarat Pollution Control Board**

T.C. Patel, DEE

NO : SCN-689499 , 30/11/2022

**Dhanlaxmi Orgo Chem (Old Name: Dinesh Allorga Ltd.),
328/01, Vaduchi Mata Road,
Lunej,
Dist : Anand, Tal : Khambhat, SIDC : Not In Gidc
Phone : 0000000000000000**

COPY TO :-

The RO Head(P.C.B.), Anand

Printed On : 30/11/2022

1 - Through XGN

N I C

With a request to carryout monitoring and send the detailed I.R. & A.R. for the sample collected to this office immediately.



Gujarat Pollution Control Board

PCB Id: 29636

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1	Industry Details dhanlaxmi orgo chem (old name: dinesh allorga ltd.)	Outward No: 25220-10/03/2023																																
	Email : drdineshpatel@rediffmail.com	PLOT NO:328/01, Vaduchi Mata Road, -, Lunej - 388620																																
	Telephone : 000000000000000000	DIST : Anand, TAL : Khambhat , SIDC : Not In Gide																																
	Inspection Id : 727541 (On Complaint)	Ro Name : Anand																																
2	Type / Scale / Sector / Status : RED / SMALL / Dyes and Dye- Intermediates / In Operation																																	
3	Inspection Dt & Time : 03/03/2023 23:20 / Water	Person Contacted : Hiren Patel																																
4	Env Audit Detail : Sch : 2 , Not Applicable . , Year : 2012 , On Dt : 02/05/2013																																	
	Commissioned Dt : 25/09/2010	Production Start Dt : 25/09/2010																																
		Applicability of CRZ Rules : No																																
5	Water Consumption in Kilo Lts Per Day	Ind : 17.600 Dom : 15.800 Borewells: 1																																
6	Waste Water generation / Discharge (klpd) :	Ind : 13.900 Dom : 2.000 Tubewells: 0																																
7	Consumer No.(Electric Meter):	Source of Water Supply: Tankers																																
8	Disposal Mode of Industrial / Domestic :	Zero Discharge / Soak Pit																																
9	Discharge Pt / Final Receiving Body (Ultimate):	Maintain zero discharge / Evaporated into spray dryer																																
10	Status of water consent Under the Water Act,1974: AWH-122952-31/12/2026 Last Inward:265566-18/10/2022[GRT]																																	
11	Effluent Treatment plant (ETP) : Units, if provided and status : ETP Details : P-Chemical Dousing Tank,P-Collection Tank,P-Holding Tank,P-Nuetralization,T-Evaporation																																	
12	Whether Industry is a member of CETP ? No																																	
13	Boilers=1 , DG Sets=0 , Flue Gas =2, Process =2 , ETP Cap = 71 , Capacity of All = 2.5 HP Motor APCM Details : Bag Filter,Scrubber,Water Scrubber Fuel Used : Agro Waste/Briquettes Stack Attached to : Any Other,Baby Boiler																																	
14	TSDF Name : Eco Care Infrastructures Pvt Ltd [48212]																																	
15	Lab Charges Pending : NIL	Water Cess Charges Pending : NIL																																
16	Last Env. Form V : 2020-2021	Water Cess Return : 2016-2017 HW Monthly Return : 2022-99																																
17	Last 3 Legal Action :																																	
	<table border="1"> <thead> <tr> <th>Insp Dt</th> <th>Act</th> <th>Leg Dt</th> <th>For</th> <th>Insp ID</th> <th>IR-Leg</th> <th>Type</th> <th>Out No</th> </tr> </thead> <tbody> <tr> <td>15/12/2022</td> <td>SCN</td> <td>31/01/2023</td> <td>,</td> <td>697334</td> <td>SCN</td> <td>COM</td> <td>702252</td> </tr> <tr> <td>04/11/2022</td> <td>SCN</td> <td>30/11/2022</td> <td>---</td> <td>692615</td> <td>SCN</td> <td>APP</td> <td>689499</td> </tr> <tr> <td>11/07/2022</td> <td>NOT</td> <td>18/08/2022</td> <td>33A,,</td> <td>677854</td> <td>NOT</td> <td>COM</td> <td>680822</td> </tr> </tbody> </table>	Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No	15/12/2022	SCN	31/01/2023	,	697334	SCN	COM	702252	04/11/2022	SCN	30/11/2022	---	692615	SCN	APP	689499	11/07/2022	NOT	18/08/2022	33A,,	677854	NOT	COM	680822	
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	Monthly Patrak Data : Last Return : 202206 HAZD Waste Disposal : 0.000 (0 Trucks)																																	
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Gujarat Pollution Control Board

PCB Id: 29636

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

One Time Updations

o	- Production since (Date) or Proposed	25/09/2010	
e	- Electric Company Name (Power Supply)	MGVCL	
o	- Air - Water - Hazd ACTs Applicability ?	Air, Water, Haz	
p	- On East Direction of the location of the Company	Technichae	
p	- On West Direction of the location of the Company	GIDCRoad	
p	- On North Direction of the location of the Company	serviceroad	
p	- On South Direction of the location of the Company	service road	
n	- W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Primary-Tertiary	
n	- Nos of Flow-Meters - W.C / W.W.G / ETP =	0, 0, 1	
d	- Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	Yes	

General Observation

a	- R.O File No	29636	
a	- Is the Industry in Operation ??	Yes	
b	- Industry Operating without CCA	No.	
c	- Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	- Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	- Foul Odour/Fugitive Emission/Bye Pass in Premises ??	Yes	
f	- Industry Name CHANGED in recent times ??	No.	
g	- Has Regn with CETP or TSDF expired ??	No.	
h	- Seperate Energy Meter for A.P.C.M ?	N.A	
h	- Provision of any STAND-BY Pump ??	N.A	

Water Parameter

b	- Source of Water Supply	Tankers	
c	- W.W.G is EXCEEDING the CCA Limits	No.	
d	- W.W Disposal as per the Consent Conditions ?	No.	
e	- Was the ETP in operation ?	No	
f	- Treatment System ADEQUATE to handle existing effluent	Adequate	
g	- Did u observe ANY ILLEGAL Discharge ??	Yes	
h	- Nos of Samples collected	1	

Remarks :

Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection, PCB-ID: (29636)

This unit is visited w.r.to complaint received from shri Ganshyambhai Bharvad and Shri Bharatbhai Bharvad. The detailed visit report is attached herewith. [4740]-06/03/2023

~ RO Comments/Reply :In 2014 closure directions were issued and unit was directed to remove u/g effluent discharge pipeline, unit caught again-10/03/2023

I recommend : g. Recommend Strict Action

10/03/2023

2/6 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 29636

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

W.C Notings: As per xgn[4740-NRO]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

મુલાકાત દરમિયાન sulpho v.s. product નું packaging થતું જોવા મળેલ.

છેલ્લા ૩ મહિનાના production ની માહિતી, પાણીના વપરાશ, w/w generation, treatment તથા disposal ની માહિતી, h/w generation stock તથા disposal ની માહિતી સબમીટ કરવી.

M/s. Naptune Organic Chemical ના premises ની બહારના ભાગમાં u/g illegal pipeline મળેલ. જેમાથી @ 2 - 4 pH (એસીડીક) w/w pipeline માથી બહાર નીકળતું જણાયેલ. જેમાથી એક sample પૃથ્થકરણ અર્થે લેવામાં આવેલ. જેને back trace કરતાં pipeline આપના પ્રીમાઇસીસની અંદરથી બહાર આવતી જોવા મળેલ.

હાલમાં આપના દ્વારા બનાવવામાં આવતા sulpho v.s. product માથી generate થતાં spent acid ના managementની માહિતી આપવી. જ્યારે આપને CCA માં spent acid reuse કરવાની પરવાનગી આપવામાં આવેલ છે.

spent acid ના generation, stock, disposal ની logbook નિભાવવી.

આપના પ્રીમાઇસીસની બહાર નીકળતી illegal pipeline remove કરી તેની ફોટોગ્રાફી તથા વિડીયોગ્રાફી સબમીટ કરવી. તથા pipeline તૂટી છે ત્યાથી acidic soil કલેક્ટ કરી TSDF માં મોકલવી.

મુલાકાત દરમિયાન inward/outward register તથા CCTV camera નું recording બતાવવામાં આવેલ ન હતું.

Inward/outward register maintain કરવું તથા CCTV camera નું છેલ્લા ૩૦ દિવસનું recording જાળવવું તથા મુલાકાત દરમિયાન verification માટે recording ઉપલબ્ધ કરાવવું.

Compliance Observed in this Inspections.

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
2. મુલાકાત દરમિયાન ઉત્પાદન પ્રક્રિયા ચાલુ જોવા મળેલ નહિ. ETP અને spray drier કાર્યરત જોવા મળેલ નહિ.	697334(15/12/22)	Still Pending
3. મુલાકાત દરમિયાન ETP collection tank માં આશરે 16 KL જેટલું industrial w/w સ્ટોર કરેલ જોવા મળેલ. ETP લોગબુકના રેકોર્ડ મુજબ spray drier છેલ્લા 20/11/2022 ના રોજ ચલાવવામાં આવેલ હતું. સ્ટોર કરેલ industrial w/w ને ટ્રીટ કરી spray drier માં dispose કરવું.	697334(15/12/22)	Partial Compliance
1. ETP ના inlet pipeline પર ફ્લોમીટર લગાડવું અને રેકોર્ડ નિભાવવો.	697334(15/12/22)	Partial Compliance
During visit manufacturing of Sulpho V.S. is going on. Submit details of generation, stock and management details of spent sulphuric acid.	692615(04/11/22)	Fully Complied
Update display board as per CCA.	692615(04/11/22)	Partial Compliance
Provide flowmeter on ETP inlet line and maintain record of the same.	692615(04/11/22)	Partial Compliance
Provide logbook for h/w.	692615(04/11/22)	Partial Compliance
Submit last 03 month's production data, raw material consumption data, water consumption data, w/w generation, stock and treatment data, h/w generation, stock and disposal data, fuel consumption data.	692615(04/11/22)	Partial Compliance
મુલાકાત દરમિયાન Brown રંગનું પાણી આપના પ્રીમાઇસીસ ની બહાર જતું જોવા મળેલ તો બાઉટ્ટી વોલના ખાંચા (hole) ને તાત્કાલીક બંધ કરી w/w ને collect કરી ETP તથા spray dryer માં treatment કરવી.	677854(11/07/22)	Partial Compliance
મુલાકાત દરમિયાન આપના પ્લાન્ટના North west side માં 70-80 kg જેટલો જાંબલી રંગનો એસીડીક h/w તથા 25-30 kg જેટલો આલ્કલાઇન h/w જમીન પર જોવા મળેલ જેને તાત્કાલીક h/w storage area માં shift કરી જમીનનું રીમીડીએશન કરી ફોટોગ્રાફી તથા વિડીયોગ્રાફી સબમીટ કરવી.	677854(11/07/22)	Partial Compliance
સ્પ્રે ડ્રાયર હાલમાં બંધ હાલત માં જોવા મળેલ છે જેને તાત્કાલીક કાર્યરત કરી w/w તેમાં ટ્રીટમેન્ટ કરવું અને પ્રીમાઇસીસ ની બહાર ન જાય તે માટે જરૂરી પગલા લેવા.	677854(11/07/22)	Partial Compliance

10/03/2023

3/6 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 29636

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)



Gujarat Pollution Control Board

PCB Id: 29636

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (29636)

A Sample Details

Sr	Act	Ph/Temp/Air Sampled	Time	Type	Sampling Point	Col-Cond
1	W-13	@2 to 4 / 30	1630-1630	REP	from illegal u/g pipeline nr gate of naptune organic chemicals which is coming from this unit. ~	Turbid

B Process Stacks

Sr	Stack attached to	Mts	Remark	Details of APCM	Probable Pollutants.
1	Spray Dyer	21	high speed spray dryer using bio-fuel @ 25 kl/hr	FIL,SCR,WSC	PM-150,SO2-100,NOX-50,
2	Reaction Vessels	9	ventury water scrubber	SCR	

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1 Any Other	30	High Speed Spray Dryer using Bio-Fuel	YES	SCR	Agro Waste/Briquette s	25 Kl/Hr	
2	Baby Boiler	15		YES	N.A	Agro Waste/Briquette s	500 KG/day	

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	0.500-M.T	COL,DSS,REU,STO,TRA
2	Sludge From Treatment Of Waste Water Arising Out Of Cleaning / Disposal Of Barrels / Containers	I -34.2	3.000-M.T	COL,DSI,DSS,DST,REU,STO,TRA

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	2,2-Benedene Disulphonic Acid (B.D.S. A)	10.000	50.000 - M.T	10.000	
2	2-Pyridone	5.000	25.000 - M.T	5.000	
3	4-Sulpho Hydrazine /5-sulpho Hydrazone	15.000	75.000 - M.T	15.000	
4	Di Nitro Stilbene Disulphonic Acid (DNSDA)	15.000	75.000 - M.T	15.000	
5	di/tri sodium phosphate/sodium phosphate/sulphate/nitrate/phelate	120.000	720.000 - M.T	120.000	
6	Para Amino Azo Benzene 4 Sulphonic Acid (PAABSA)	15.000	75.000 - M.T	15.000	
7	Para Nitro Toluene Ortho Sulphonic Acid (PNTOSA)	25.000	125.000 - M.T	25.000	
8	pcmc	-105.000	-415.000 - M.T	-105.000	
9	potasium chloride/sulphate/nitrate/acetate	0.000	80.000 - M.T	0.000	
10	Sulpho V.S./O.A. V.S.	5.000	15.000 - M.T	5.000	
11	zinc sulphate/chloride,nickel sulphate/chloride,magnesium sulphate/chloride	0.000	120.000 - M.T	0.000	

F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	H2SO4	0.000 - M.T
2	HCL	0.000 - M.T
3	HNO3	0.000 - M.T
4	KOH	0.000 - M.T
5	m-cresol	0.000 - M.T
6	MgO	0.000 - M.T
7	NAOH	0.000 - M.T
8	NiO	0.000 - M.T
9	PHOSPHORIC ACID	0.000 - M.T
10	so2cl2	0.000 - M.T
11	ZnO	0.000 - M.T

G Water Consumption & Generation Break up



Gujarat Pollution Control Board

PCB Id: 29636

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(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 33.400	WWG : 15.900	Water Source	Remark
1	Boiler Feed	1.000	0.500	Borewell	
2	Cooling Water	0.200	200.000	Borewell	
3	Domestic Purpose	2.000	1.900	Borewell	
4	Mnfg Process	12.500	12.200	Borewell	
5	Others	1.000	0.400	Borewell	

H Solid Waste

Inspection Team : MS. DISHA NARANBHAI CHHUCHHAR - M.J.Makwana,SSA

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

Signature By(MS. DISHA NARANBHAI CHHUCHHAR)

The written complaint has been received against the industries situated in Vill:Lunej by the complainer shri Ganshyambhai Bharvad and Shri Bharatbhai Bharvad. First the team has contacted the complainer. The complainer has complained about contamination of water of Vaduchi Mata lake. During visit one sample is collected from the Vaduchi Mata lake with yellowish tinge and @7-8pH on pH strip. This sample is inwards in complain id 32379.

The complainer has also complained about leakage in illegal underground pipelines and due to that their fields get contaminated and their crops get damaged. After that the complainer has shown place where earlier pipeline were leaked. This place is located at the outside the premises and near the gate of M/s. Neptune Organics Chemicals. (Lat:22.346908, Long:72.580654) During visit at this place yellow colour contaminated soil with acidic pH is observed. After that, in the presence of members of Khambhat Industrial Association and the complainers, the soil has been dug by the JCB and the underground illegal black colour HDPE pipeline with the colourless effluent of @2-4 pH on pH strip is found. Photograph of the same is attached herewith. In the presence of industrial association and the complainer one sample has been collected of the effluent which get turbid because of the contact of the soil while collecting the sample at 16:30PM. The sample is inwards in the pcb id of M/s. Dhanlaxmi Orgochem. After that the team has back traced the pipeline which is filled with colourless effluent of @2-4 pH on pH strip with the help of JCB. The pipeline is back traced and found coming from inside the premises of M/s. Dhanlaxmi Orgochem (Lat:22.347410, Long:72.581730). The industry has also confessed that the illegal pipeline is coming out from their unit. The photographs of the same is attached herewith.

After that the complainer has shown another place for underground illegal pipeline. With the help of JCB the soil has been dug up at the same place and another four illegal underground pipelines has been found at that place. (Lat:22.346729, Long:72.580758) The photographs of the same is attached herewith. The team has started to dug up the soil to back trace the pipelines, after further back tracing only one pipeline is found. The team has further continue back tracing this one pipeline but after the premises of M/s. Gujarat Fine Chem, the crop field are situated. Due to that the team are unable to backtrace the pipeline, as the crop of wheat is observed in farm and complainer has also said that their fresh water underground pipeline is also there which might get burst. After the farms, the team also dig up the soil towards the industry side near Kans. But no pipeline is found there. Photographs of the same is attached herewith. The photographs of this pipelines are attached in inspection report uploaded in pcb id 32379.

After that the team has visited, M/s. Dhanlaxmi Orgo Chem unit at 11:20 PM on dtd.03/03/2023. During visit packaging of Sulpho V.S. product is going on. Unit is having CCA-AWH-118172 which is valid up to 31/12/2026. Unit has obtained CCA-AWH-122952 on dtd.30/11/2022 for addition of Inorganic acid (Spent acid)-39.2065MT/year as h/w. Board has given permission to reuse spent acid back in the process within premises. During visit there is no stock of spent acid is observed. During

visit there is no records available for generation, reuse/disposal of spent acid generated from Sulpho V.S. product. Unit has been instructed to submit details of management of spent acid generated from sulpho V.S. During visit ETP and spray dryer is not observed in operation. As per logbook maintained, unit has last operated spray dryer on dtd.23/02/2023 and @3.7KL effluent was treated. The electricity meter reading provided for ETP is observed 159KWH. Unit has provided flowmeter on inlet of spray dryer and during visit reading of the same is 223KL observed. During visit unit is unable to show recording of provided CCTV camera and also not maintained inward/outward register at the main gate. Unit has been instructed to maintain inward/outward register and to make available recording of CCTV camera of 30 days for verification. Unit has been instructed to remove underground illegal pipeline and submit photography and videography of the same. And also instructed to collect acidic soil and dispose it to TSDF site.

Date of Visit:03/03/2023

Sd/-
M.J.Makwana
SSA

Sd/-
D.N. Chhuchhar
AEE

Photographs taken during visit of M/s.Dhanlaxmi Orgo Chem





the outside the premises and near the gate of M/s. Neptune Organics Chemicals.



underground illegal black colour HDPE pipeline with the colourless effluent of @2-4 pH on pH strip



@2-4 pH on pH strip



Back tracing of u/g illegal pipeline



while back tracing the pipeline, it gets burst and effluent of 2-4pH on pH strip is coming out from the pipeline



The pipeline is back traced and found coming from inside the premises of M/s. Dhanlaxmi Orgochem (Lat:22.347410, Long:72.581730).



Sample ID:382303 - Analysis Completion:15/03/2023

Dyes and Dye- Intermediates / LAB Inward : 47417

Vadodara
GERI Compound
Race Course Road
Vadodara - 390007
Tele:0265-2354850

TC-5287

NABL Accredited Testing Laboratory Vide Certificate Number : TC-5287

TEST REPORT

Test Report No. : 47417

Date: 15/03/2023

1. Name of the Customer : Dhanlaxmi Orgo Chem (Old Name: Dinesh Allorga Ltd.) - 29636
 2. Address : 328/01, Vaduchi Mata Road,-
 Lunej-388620, Taluka : Khambhat, District : Anand, GIDC : Not In Gidc
 3. Nature of Sample : REP-Representative/Grab, (Insp Type : COM-On Complaint)
 4. Sample Collected By : MS. DISHA NARANBHAI CHHUCHHAR
 5. Quantity of Sample Received : 05 Litter.
 6. Code No. of the Sample : 382303
 7. Date & Time of Collection & Inwarding : 03/03/2023 , (1630 to 1630) & 04/03/2023
 8. Date of Start & Completion of Analysis : 04/03/2023 & 15/03/2023
 9. Sampling Point : From illegal u/g pipeline nr gate of Naptune Organic chemicals which is coming from this unit. ~
 10. Flow Details (Remarks) : ---
 11. Mode of Disposal : to kans
 12. Ultimate Receiving Body : Evaporated into spray dryer
 13. Temperature on Collection : 30 & pH Range on pH Strip : @2 to 4
 14. Carboys Nos for : As per barcode & Color & Appearance : Turbid
 15. Water Consumption & W.W.G (KLPD) : Ind :17.600 , Dom :15.800 & Ind :13.900 , Dom :2.000
 16. Parameter

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	Temperature	Centigrade	IS: 3025 (Part - 9) - 1984(Reaffirmed 2006)	Ambient oC - 60 oC	30
2	pH	pH Units	4500 H+ B APHA Standard Methods 23rd edi.2017	1 - 14 pH value As on	4.06
3	Total Dissolved Solids	mg/l	Gravimetric method. (2540 C APHA Standard Method	10 - 200000 mg/L	16560
4	Suspended Solids	mg/l	Gravimetric method. (2540 D APHA Standard Method	2 - 10000 mg/L	110
5	Ammonical Nitrogen	mg/l	1).Titrimetric method (4500 NH3 B & C APHA Standal	1 - 2000 mg/l.	5.82
6	Chloride	mg/l	Argentometric method. (4500 Cl? B APHA Standard N	1 - 50000 mg/l	6507
7	Sulphate	mg/l	APHA(23rd edi) 4500 SO4 E	2-40mg/l	2727
8	Chemical Oxygen Demand	mg/l	APHA (23rd Edition)- 5220 B Open Reflux Method-2f	5.0- 50000 mg/l	2125
9	Oil & Grease	mg/l	Liquid - Liquid Partition Gravimetric method. (5520 B	01 - 1000 mg/l	3.6
10	Phenolic Compounds	mg/l	4 Amino Antipyrine method without Chloroform Extra	0.1 - 50 mg/l	0.701
11	B.O.D (3 Days 27oC)	mg/l	3 - Day BOD test. (IS 3025 (Part 44) 1993 Reaffirme	05-50000 mg/l	517

Laboratory Remarks : APPROVED. By:327-r.o_327 Dt.: 15/03/2023

B.M.PARMAR,SO

Note :

- The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.
- Samples will be destroyed after 10 days from the date of issue of test report unless otherwise specified.
- This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.
- The Board is not responsible for the authenticity for the samples not collected by the Board's officials.
- Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Gujarat Jurisdiction only.
- Permissible Limits: as per Schedule VI of EPA Rules, 1986 as ammended by Second and Third ammendment 1993 for Effluents
- Physicochemical and microbiological parameters, Std.Methods for Water and Waste Water- 23nd Edition by APHA.
- Bioassay test (for toxicity) -IS:6582:Part-2:2001; Reaffirmed 2007.



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: 30 & pH Range on pH Strip :@2 to 4

14. Carboys Nos for

: As per barcode & Color & Appearance :Turbid

15. Water Consumption & W.W.G (KLPD)

: Ind :17.600 , Dom :15.800 & Ind :13.900 , Dom :2.000

Sr	Parameter	Unit	Test Method	Range of Testing	Result
1	Colour	Pt.Co.Sc.	2120 B APHA Standard Methods 23rd edi. 2017	2 - to 99 Hazen & 1-50	10
2	% ACIDITY	MG/L	-	-	0.24

Laboratory Remarks : APPROVED. By:327-r.o_327 Dt.: 15/03/2023

B.M.PARMAR,SO

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